

(a) whether it is a fact that three per cent of Group C and D posts have been reserved for physically handicapped persons;

(b) if so, the details in this regard;

(c) whether the reservation is being strictly implemented by all the Ministries/Departments/PSUs and autonomous establishments;

(d) if not, the reasons therefor; and

(e) the remedial measures Government propose to take to ensure strict implementation of reservation for physically handicapped persons?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S. R. BALASUBRAMONIYAN): (a) and (b) Reservation of 3% in suitable Group C and D posts is provided for the physically handicapped i.e. 1% each for the blind, the deaf, and the orthopaedically handicapped. While the reservation applies only to identified posts, for calculating the number of reserved posts, the total strength of a Group in the concerned cadre is taken in to account.

(c) to (e) The appointments to Group C and D posts under the Government are made on a decentralized basis by the concerned Ministries/Departments who are to ensure implementation of the orders pertaining to reservation for physically handicapped.

**Recommendations of Fifth Pay Commission Regarding Class-IV Employees**

3561. SHRIMATI URMILABEN CHIMANBHAI PATEL: Will the PRIME MINISTER be pleased to state:

(a) whether there is a proposal under Government's consideration to do away with the Class-IV category of employees in all the Central Government Offices;

(b) if so, the reasons therefor;

(c) whether the Fifth Central Pay Commission has made any recommendations in this regard;

(d) if so, the details thereof; and

(e) if not, how Government propose to set at rest the apprehensions so created in the minds of Government employees?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S. R. BALASUBRAMONIYAN): (a) No, Madam.

(b) In view of (a) above, does not arise.

(c) No, Madam.

(d) In view of (c) above, does not arise.

(e) The apprehension would be set at rest once the report of Fifth Central Pay Commission is implemented.

**Abolition of Class III and IV Posts in Government Departments**

3562. SHRI BRAHMAKUMAR BHATT: Will the of PRIME MINISTER be pleased to state:

(a) whether there is any move to do away with all the class III and IV posts in Government departments, by replacing them with employees on contract basis;

(b) if so, the details thereof and the number of employees who would be affected by this decision; and

(c) the details of the arrangement Government propose to make to compensate these employees?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S. R. BALASUBRAMONIYAN): (a) No, Sir.

(b) and (c) In view of (a) above does not arise.